

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.103
C.P.(IB)/333(AHM)2022

Proceedings under Section 9 IBC

IN THE MATTER OF:

Eco Green Products Pvt Ltd

.....Applicant

V/s

Sangani Infrastructure India Pvt Ltd

.....Respondent

Order delivered on: 12/09/2023

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr.Sumit Parikh, Advocate

For the Respondent : Mr. Tirth Nayak, Advocate

ORDER

The Ld. Counsel, Mr. Sumit Parikh appeared for the applicant. The Ld. Counsel, Mr. Tirth Nayak appeared for the respondent. The Ld. Counsel for the Respondent submitted that he has filed the reply yesterday with an advanced copy to the other side which is confirmed by the Ld. Counsel for the applicant.

In this case notice was issued to the respondent on 19.12.2022 for appearance on 20.02.2023. As per the service report notice was served on 02.01.2023. On 20.02.2023 the Respondent appeared but did not file any reply and another opportunity of 7 days was given to file the reply. The matter stood adjourned to 15.05.2023. On 15.05.2023 again no reply was on record and again an opportunity was given of 1 week to file reply. However, the same was not filed. On 11.07.2023 the case could not be taken up due to paucity of time.

The Ld. Counsel appearing on behalf of the Respondent requested for taking the reply on record which was filed by inward Diary no. 3515 on 12.09.2023 showing the leniency in delay in filing the reply.

The reply is taken on record subject to payment of Rs.25,000/- by the Respondent, which is to be deposited in the Prime Minister National Relief Fund within 7 days. Let rejoinder if any, be filed by the applicant within 10 days.

List the matter on 04.10.2023.

-Sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

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-Sd-

SHAMMI KHAN
MEMBER (JUDICIAL)